

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-515

IB-1587/ND/2019
(1) IA/1512/2021
(2) IA/1106/2020
(3) IA/1108/2021
(4) IA/3141/2020
(5) IA/5451/2020
(6) IA/2346/2020
(7) IA/5077/2020

IN THE MATTER OF:

M/s. JC Enterprises Pvt. Ltd.

V/s.

M/s. M.K.S Oil Pvt. Ltd.

....Applicant

....Respondent

SECTION

U/s 9 IBC

Order delivered on 11.08.2021

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Anjali Sharma, Adv for IRP, Mr. Atul Mittal, in IA No. 3141/2020 and IA 5451/2020, Siddharth Banthia, Advocate for RP

For the Respondent

: Adv. Sabhay Choudhary (Proxy Counsel) for the CoC

ORDER

IA/1512/2021:-

Issue notice upon the respondent by all modes including email Id of the respondent. Affidavit of service be filed within a week from today. List the matter on **13.09.2021**.

IA/1106/2020:-

By filing this application, the Resolution Professional has submitted the record of violation report. The same is taken on the record subject to just exceptions.

With this order, the present IA **stands closed**.

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IA/1108/2021:-

It is the consent letter submitted by the Liquidator. Same is taken on the record subject to just exceptions.

With this order, the present IA **stands closed**.

IA/3141/2020:-

None appeared on behalf of respondent. List the matter on **27.08.2021**.

IA/5451/2020:-

Mr. Sabhay Chaudhary appeared on behalf of Punjab National Bank, the Sole Member of the CoC and seeks adjournment to file the reply.

Considering this submission, one week time is granted to file the reply. No further adjournment will be granted on any ground. CoC is directed to take a decision on the bill submitted by the IRP towards his fee and expenses and file the reply within a week from today. List the matter on **27.08.2021**.

IA/2346/2020:-

Ld. Counsel appearing for RP submits that he has received a telephonic message from the Suspended Board of Directors by which the Suspended Board of Directors undertook to furnish the information. We notice that on the last occasion i.e. on 16.02.2021, a similar prayer was made by the RP, still the information has not given by the Suspended Board of Directors. Therefore, the **Suspended Board of Directors are directed to appear through the VC** on the next date of hearing. They are further directed to furnish all the information/documents on or before on **27.08.2021** failing which the order shall be passed in accordance with the provision of law. List the matter on **27.08.2021**.

IA/5077/2020:-

List this IA on **27.08.2021**.


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(K.K. VOHRA)
MEMBER (T)

Khushboo


(ABNI RANJAN KUMAR SINHA)
MEMBER (J)